

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

14/12/2018

O.A./260/421/2013 PANDAB KARNA & OTHERS

ORDER DT. 10.08.18 MAY KINDLY -V/S-
BE PERUSED M/O AGRICULTURE

ITEM NO: 18

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr.S.Behera, Sr. Panel Counsel

Notes of The Registry	Order of The Tribunal
	<p>List revised. None appeared on behalf of the applicant. Mr.S.Behera, Id. Sr. panel counsel appeared on behalf of the respondents.</p> <p>2. it is mentioned vide order dated 10.8.2018 notice was sent to the applicant by registered post which returned back with the mark that the addressee has expired.</p> <p>3. Ld. counsel for the respondents submitted that the applicant claimed for pensionary benefit and that they were casual labourers who had not been regularised during their services and therefore they are not entitled for any pensionary benefit.</p> <p>4. In view of the facts on record and due to non-prosecution of the matter by the</p>

applicant, the OA is dismissed in default.

5. Copy of the order be handed over to the
ld. counsel for the respondents.

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath

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